CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 406/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the tariff order dated 29.8.2023 passed by the Commission in Petition No. 113/TT/2021 directing payment of the Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission assets.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Alipurduar Transmission Company Limited (ATCL) and Another
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Shubham Arya, Advocate, PGCIL Shri Tushar Upadhyay, Advocate, PGCIL Ms. Shree Dwivedi, Advocate, PGCIL Ms. Nehul Sharma, Advocate, ATCL Shri Devyanshu Sharma, Advocate, ATCL

Record of Proceedings

The matter was heard virtually.

2. The learned counsel for the Petitioner submitted that the instant Petition has been filed seeking execution/enforcement of the Commission's order dated 29.8.2023 in Petition No. 113/TT/2021. He further submitted that the Petitioner, vide affidavit dated 4.11.2026, has filed its submissions regarding the Commission's specific query (pointed out in the RoP for the hearing dated 15.9.2026) about filing of the instant Petition under Section 79 of the Electricity Act, 2003 without invoking Section 142 of the said Act.

3. The learned counsel for Respondent No. 1, Alipurduar Transmission Company Limited (ATCL), submitted that despite having a dispute on the interest levied on ATCL, certain payments have been made towards the transmission charges. The learned

counsel further requested time to file detailed submissions with respect to the payment of the transmission charges.

4. After hearing the parties, the Commission directed ATCL to file its reply/written submission on an affidavit within three (3) weeks with a copy to the Petitioner and the Petitioner to file its rejoinder/written submission, if any, within two (2) weeks thereafter.

5. The matter will be listed for the hearing on **21.1.2027**.

By order of the Commission
Sd/-
(Kamal Kishor)
Deputy Chief (Law)